

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 59/2022-Customs

New Delhi, the 18th November, 2022

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section (3) of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th June, 2017, namely :-

In the said notification, in the Table,

- (1) S. Nos. 141A, 141B and the entries relating thereto shall be omitted;
 - (2) S. No. 364D and the entries relating thereto shall be omitted;
2. This notification shall come into force on the 19th day of November, 2022.

[F. No. 354/12/2022-TRU]

(Vikram Vijay Wanere)
Under Secretary to the Government of India

Note: - The principal notification No.50/2017-Customs, dated the 30th day of June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th day of June, 2017 and last amended, *vide* notification No. 56/2022-Customs, dated the 1st November, 2022 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 798(E), dated the 1st November, 2022.